

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV: (Special Bench)**

19. IA 1056(MB)2024
IN
C.P. (IB)/4164(MB)2019

CORAM:

SHRISANJIV DUTT
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **09.07.2024**

Name of the Party: Bank of India
Vs
Tuticorin Coal Terminal Pvt Ltd

Section 7, 60(5) & 74 of Insolvency and Bankruptcy Code, 2016, Rule 11 of NCLT Rules, 2016

ORDER

1. Adv. Himanshu Vidhania/w Adv. Dhiren Shah, for the Applicant present through virtual modemode. Adv. Kunal Kanungo a/w Adv. TanushreeSogani and Adv. Atishay Jain, Adv. Abhishek Khare i/b Khare Legal chambers for the Respondent present through virtual mode. Adv. Vinam Gupta for DHHI present through virtual mode.
2. Post this matter on **21.08.2024** for further consideration.

Sd/-

SANJIV DUTT
Member (Technical)
(FRK)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)